

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

APPLICATION NO 189 OF 2017(SZ)

R. Gokulraj
Advocate,
No.197/8, J.N.Road,
Oil Mill, Tiruvallur 602001.

...

Applicant.

-Vs-

1. The Government of Tamil Nadu,
Rep. by its Secretary,
Municipal Administration and Water Supply Department,
Fort. St. George,
Chennai-9
2. The Commissioner of Municipal Administration,
Ezhilagam Annex, 6th Floor,
Kamarajar Salai,
Chennai-9.
3. The District Collector,
Tiruvallur.
4. The Tamil Nadu Pollution Board,
Rep. by its Member Secretary,
No.76, Anna Salai,
Guindy, Chennai.
5. District Environmental Engineer,
No.41, Judges Colony, Periyakuppam,
Tiruvallur 602001.
6. The Chief Engineer,
Tamil Nadu Water Supply and Drainage Board
No.8, 1st East Main Road,
Gandhi Nagar,
Vellore-631006.
7. The Municipal Commissioner,
Tiruvallur Municipality,
Tiruvallur.
8. The Chief Engineer,
Water Resources Department,
Chennai - 600 005.

...

Respondents.


Commissioner
Tiruvallur Municipality

Compliance Report Filed by the 7th RESPONDENT

I, P. Santhanam, son of Panchatcharam Hindu aged about 51 years, now working as Municipal Commissioner, Tiruvallur, now temporally come down to Chennai to sworn this affidavit, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Tiruvallur Municipality, the 7th Respondent herein and well conversant with the facts of the case from the connected files.

2. I submit that I have been given a copy of the Report of the Joint Committee pursuant to the previous directions issued on 15-02-2021 have been submitted before this Honourable Tribunal.

3. It is submitted that the Report shows that the Sewage Treatment Plant of this respondent has been established as per the CTE issued by the TNPCB and the said CTE sets out that the discharge for the treated water is the Putlur Eri.

4. Subsequently due to the present Application being filed, the method of discharge has been changed to a different place that is downstream of the Putlur Checkdam.

5. The distance to this new discharge point is 4.2 Kilometers and has caused a huge difference in the discharge method and the cost of implementing the said change is alone is Rs 9.54 Crores. On the other hand the total outlay for the STP itself is only Rs. 3.93 Crores.

6. The water analysis report enclosed with the Joint Committee report sets out that the parameters of the discharged water is within the parameters of the water suitable for discharge into water body. As the discharge is meeting the specifications, it is submitted that the same does not cause any detriment to the Environment.


Commissioner
Tiruvallur Municipality

7. The project of laying the CI pipeline for the length of 4.2 Kms to the discharge downstream of the Putlur Checkdam is now pending with the Government of Tamil Nadu for administrative and Financial sanction for the sum of Rs 9.54 Crores. The DPR has been prepared and submitted by the Tamil Nadu Water Investment Corporation (TWIC). Therefore further time is required for completing the said pipeline work and the possible date for completion is September 2021.

Hence I therefore prayed that this Hon'ble Tribunal may be pleased to dismiss the application No.189 of 2017 and thus render justice.

Solemnly affirmed at Chennai
on this the 17th day of March 2021
and signed his name in my
presence
At Chennai.


Commissioner
Tiruvallur Municipality
BEFORE ME


ADVOCATE : CHENNAI

S. RAM SENTHIL KUMAR
ADVOCATE, E. No.2522/06
* D5, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020.

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
AT CHENNAI**

O. A. No. 189 of 2027

**COMPLIANCE REPORT
AS ON 17-03-2021**

**M/s. P. SRINIVAS (828/1994).
N.K. PONRAJ (2263/2009).
R. PURUSHOTHAMAN(253/2011**

COUNSEL FOR 7th RESPONDENT

Mobile No. 94862 04469

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
CHENNAI**

ORIGINAL APPLICATION No: 189 of 2017 (SZ)

IN THE MATTER OF

**R.Gokulraj, Advocate,
No.197/8,J.N.Road,
Oil Mill, Thiruvallur**

..... Applicant

Vs

**The Government of Tamil Nadu,
Rep. by its Secretary,
Municipal Administration and Water Supply Department,
Fort. St. George,
Chennai-9**

2. **The Commissioner of Municipal Administration,
Ezhilagam Annex, 6th Floor,
KamarajarSalai,
Chennai-9.**
3. **The District Collector,
Tiruvallur.**
4. **The Tamil Nadu Pollution Board,
Rep. by its Member Secretary,
No.76, Anna Salai,
Guindy, Chennai.**
5. **District Environmental Engineer,
No.41, Judges Colony, Periyakuppam,
Tiruvallur 602001.**
6. **The Chief Engineer,
Tamil Nadu Water Supply and Drainage Board
No.8, 1st East Main Road,
Gandhi Nagar,
Vellore-631006.**
7. **The Municipal Commissioner,
Tiruvallur Municipality,
Tiruvallur.**
8. **The Chief Engineer,
Water Resources Department,
Chennai-600 005.**

... Respondents

REPORT FILED BY THE 3rd RESPONDENT

I Ponnaiah S/o.K.Paulchamy, Hindu, aged about 53 years now working as District Collector Tiruvallur , now come down do Chennai to sworn this affidavit , do hereby solemnly affirm and sincerely state as follows.

1. I am the District collector of Tiruvallur District and 3rd Respondent herein and well acquainted with the facts of the case from the connected files.
2. I humbly submit that on 15.02.2021, this Hon'ble Tribunal has directed to file an independent report regarding the action taken for compliance of the solid waste management rules, 2016 in Thiruvallur Municipality and if anything has to be done from their side, what is the action taken by the District administration for implementation of the Solid Waste Management Rules 2016 in their jurisdiction as required under rule 12 of the solid waste management rules 2016 before the next hearing date.
3. I humbly submit that I am reviewing the activities related with the Solid Waste Management Rules 2016 in the jurisdiction of 7th respondent and submitted my observations regarding with the rule 12 of Solid waste management Rules 2016.
4. I humbly submit that the 7th respondent i.e., The Commissioner, Tiruvallur Municipality are an urban Local Body consisting of 27 wards with 56056 Population as per the census, 2011. The average Solid Waste generation in this Town is 24.36 MT/day. In which, Wet waste contains 12.18 MT and Dry waste contains 12.18 MT.
5. I humbly submit that the Tiruvallur Municipality implemented solid waste Management rules 2016 by the following manner.

1. Door to Door Collection and Segregation :

There is a Stream of separate Collection of Wet and Dry wastes by segregating at door steps in all Wards of the Municipality by using Pushcarts, Battery Operated Vehicles (BOV) and Light Motor Vehicles (LCV).

About 50% of the total generation is wet waste and the remaining other dry waste such as Rubber, Plastic, Glass, metal and C&D waste is 50%

2.Processing of Wet Waste :

All collected wet wastes from the Vegetable Market, Commercial Establishments and residences are brought to the nearby Onsite Composting Centers (OCC) which are functioning in 17 places of the Municipality for composting process and total quantity of wet waste processed through OCC is 8.18 MT. The major portion of the wet wastes are processing in Micro Composting Centre (MCC), Ikkadu and generated in 1-16 wards. In which, 4 MT of wet wastes are being processed per day. The entire quantity of wet waste is scientifically treated and converted as compost manure.

3. Dry Waste :

All collected Dry waste is being re-segregated into recyclable and saleable, non-saleable, Plastics, Combustible and non-combustible at Resource Recovery Center (RRC). The all recyclable usable wastes are handed over to the informal waste collector who is inturn sending it to the recycling industries.

The Plastic waste is being handed over to the Cement Factories for Co-Processing.

4. Remediation of Legacy waste :

The earlier dumped legacy wastes of about 46000 Cu.m at Thalakkanchery Compost Yard are being disposed through the Bio- Mining process by the private operator. So far about 45000 Cu.m legacy waste processing work was completed and remaining 1000 Cu.m of legacy wastes processing is expected to be completed before 30.04.2021.

6. I humbly submit that a periodical review is being conducted regularly regarding the compliance of Solid Waste Management Rules implementation by the Urban local body and necessary instructions were issued time to time to Tiruvallur Municipality.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept my report and thus render justice.

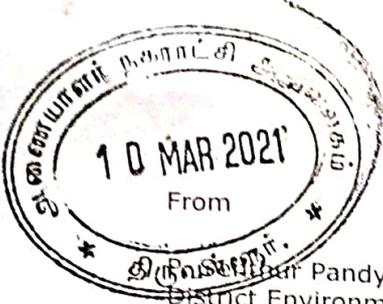
Solemnly affirmed at Chennai on this
day of March 2021 and signed
his name in my presence.


14/3/21

BEFORE ME



TAMILNADU POLLUTION CONTROL BOARD



From

Dr. Pandy M.E.
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Master Plan complex,
S.F.No. 1/6D& 1/5B,
Perumbakkam Village,
Tiruvallur - 602 001

To

The Commissioner, Tiruvallur Municipality,
M/s. Common Sewage Treatment Plant for
UGSS to Tiruvallur Municipality,
S.F.No.720/2, Periyakuppam Village,
Tiruvallur - 602001

Lr. No. DEE /TNPCCB/RS/TLR1088/W&A/2020 Date:09.03.2021

Sir,

Sub: TNPCB-DEE, Tiruvallur- M/s. Common Sewage Treatment Plant for UGSS to Tiruvallur Municipality, S.F.No.720/2, Periyakuppam Village, Tiruvallur Taluk, Tiruvallur District - Applied for CTO-after CTE of the Board under Water(P&CP) Act 1974, as amended and Air (P&CP) Act 1981, as amended- Subject on issue of CTO after CTE deferred - Reg.

Ref: 1. Unit's application for CTO after CTE vide Application No: 4910755 resubmitted on 02.03.2021.
2. IR.No : F.2045TLR/RS/AEE/TLR/2021 dated 03/03/2021.
3. Minutes of the 153rd ZLCCC meeting held on 04.03.2021 (ZLCCC Item No:153-45).

I invite your kind attention to the reference 1st cited wherein M/s. Common Sewage Treatment Plant for UGSS to Tiruvallur Municipality, S.F.No.720/2, Periyakuppam Village, Tiruvallur Taluk, Tiruvallur District has resubmitted the online application for CTO after CTE on 02.03.2021.

The said subject on the issue of Consent to Operate -after CTE to M/s. Common Sewage Treatment Plant for UGSS to Tiruvallur Municipality, S.F.No.720/2, Periyakuppam Village, Tiruvallur Taluk, Tiruvallur District under the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 and the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 vide ZLCCC Item No.153-45 was placed before the Zonal Level Consent Clearance Committee meeting held on 04.03.2021.

In this regard, the ZLCCC decided to defer the subject , as Tiruvallur Municipality has not implemented the treated sewage conveyance pipeline project for the disposal of entire quantity of treated sewage of Common Sewage Treatment Plant (CSTP) into Cooum river on the downstream of Check dam near Putlur as per the NOC issued by PWD within the stipulated time of November 2020 as per the directions issued to the Commissioner, Tiruvallur Municipality, under Section 33A of Water (P&CP) Act 1974 as amended and under Section 31A of Air (P&CP) Act 1981 vide Board's Proceedings No. T1/TNPCCB/LAW/LA III/NGT/25856/ W&A/ 2020 dated: 4.9.2020.

Hence, the Commissioner, Tiruvallur Municipality is requested to resubmit the application for CTO after CTE on implementation of the treated sewage conveyance pipeline project for the disposal of entire quantity of treated sewage of Common Sewage Treatment Plant (CSTP) into Cooum river on the downstream of Check dam near Putlur as per the NOC issued by PWD as stipulated in the direction issued vide Board's Proceedings No. T1/TNPCCB/LAW/LA III/NGT/25856/ W&A/ 2020 dated: 4.9.2020.

The receipt of this letter may be acknowledged.

P. N. [Signature] 9.3.2021
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Tiruvallur.

**JOINT COMMITTEE REPORT ON FURTHER COMPLIANCE & ACTION TAKEN
REPORT PERTAINS TO TIRUVALLUR MUNICIPALITY COMMON STP,
SUBMITTED BY THE COMMITTEE CONSTITUTED BY THE HON'BLE NGT (SZ)
IN THE MATTER OF ORIGINAL APPLICATION NO.189 OF 2017 (SZ).**

The Hon'ble NGT(SZ) in its order dated 24.01.2020 in O.A. No.189 of 2017 has issued the following directions among other things inter alia as follows.

" So considering the circumstances we feel it appropriate to get a report from a joint Committee to be appointed by this Tribunal comprising of District collector, Thiruvallur District, Commissioner, Thiruvallur Municipality, Executive Engineer of Thiruvallur Division, Executive Engineer of Tamilnadu Water and Drainage Board of Thiruvallur who is incharge of Thiruvallur District and TNSPCB to submit a status and action taken report and if there is any violation found regarding the operation of the STP in question.

Based on the Hon'ble NGT (SZ) order dated 24.01.2020, the committee has submitted the report dated 24.2.2020 with the following recommendations for implementation.

1. Tiruvallur Municipality shall stop discharge of treated sewage in Putlur Eri, after implementation of treated sewage Pipe line conveyance project for the disposal of entire quantity of treated sewage into Cooum river on the downstream of Check dam near Putlur as per the NOC issued by PWD and the same shall be commissioned within the stipulated time November 2020.
2. Tiruvallur Municipality shall obtain and operate the CSTP with valid Consent to Operate (CTO) from TNPCB.
3. Tiruvallur Municipality shall operate and maintain the CSTP efficiently and continuously to achieve the treated sewage discharge standards prescribed by TNPCB at all time. Ensure no discharge of untreated/ partially treated sewage into water body under any circumstances.
4. The PWD shall carryout regular maintenance of Putlur Eri to maintain the water quality.

Subsequently, the Hon'ble NGT(SZ) in its order dated 26.6.2020 In O.A. No.189 of 2017 has issued the following directions among other things inter alia as follows.

"So under such circumstances, we direct the joint committee to assess the environmental compensation payable by Municipality for the violation of condition and operating STP without obtaining necessary 'consent to operate' and submit further report in this regard. We also direct Tamil Nadu Pollution Control Board to file a separate independent report regarding the action taken on the basis of the violations committed by them, including imposition of environmental compensation, as directed by this Tribunal in several cases, where violation of conditions have been noticed and complying the guidelines provided by Central Pollution Control

Board in this regard against the project proponent as well as local body for non compliance of pollution norms and pollution laws. Municipality is also directed to submit a status report regarding implementation of the recommendations given by the committee. Two months time is granted to the committee and also to the respondents to comply with the directions.

As per the direction of Hon'ble NGT(SZ) in its order dated 26.6.2020 in O.A. No.189 of 2017, the Committee has submitted the report to the Hon'ble NGT on the Environmental Compensation calculated by the committee of Rs. 13,80,000 /-

In due Compliance of Hon'ble NGT(SZ) in its order dated 26.6.2020 in O.A. No.189 of 2017, TNPCB vide Board's letter dated: 04.09.2020 has imposed Environmental compensation of Rs.13,80,000 as calculated by the Joint Committee to the Commissioner, Tiruvallur Municipality .

Further it is submitted that since Tiruvallur Municipality has not complied with the recommendations of the Joint committee report dated 24.2.2020 and also not obtained CTO for the operation of CSTP ,TNPCB has issued the following directions to Tiruvallur Municipality under Section 33A of Water (P&CP) Act 1974 as amended and Section 31A of Air (P&CP) Act 1981 vide Board's Proceedings dated: 04.09.2020.

1. Tiruvallur Municipality shall obtain and operate the CSTP with valid Consent to Operate (CTO) from TNPCB.
2. Tiruvallur Municipality shall stop discharge of treated sewage in PutlurEri, after implementation of treated sewage Pipe line conveyance project for the disposal of entire quantity of treated sewage into Cooum river on the downstream of Check dam near Putlur as per the NOC issued by PWD and the same shall be commissioned within the stipulated time November 2020.
3. Tiruvallur Municipality shall operate and maintain the CSTP efficiently and continuously to achieve the treated sewage discharge standards prescribed by TNPCB at all time. Ensure no discharge of untreated/ partially treated sewage into water body under any circumstances.

Subsequently, the Hon'ble NGT in O.A.No.189 of 2017 in its order dated: 15.02.2021 has issued the following directions among other things inter alia as follows.

"4. Though the case is being adjourned from time to time for this purpose, no effective steps have been taken by the authorities. It is seen from the last order dated 24.11.2020, the Pollution Control Board was directed to consider the compliance report submitted by the 7th respondent and file a report as to whether any interference is required in the quantum of compensation fixed by them on the basis of the compliance report and also the reasons stated by them in that report and also directed them to consider the application filed for Consent to Operate by

the Tiruvallur Municipality and pass appropriate orders in accordance with law. But quite unfortunately, no such report has been filed.

5. The committee as well as the Pollution Control Board and also the Tiruvallur Municipality are directed to file further compliance and action taken report and also status report respectively to this Tribunal before the next hearing date.

8. The above said authorities are directed to file their respective reports to this Tribunal on or before 18.03.2021"

In due Compliance of the Hon'ble NGT order dated: 15.02.2021 in O.A.No.189 of 2017, the Committee have jointly inspected on 9.3.2021 and the status report on further compliance by CSTP, Tiruvallur Municipality on the Joint Committee recommendations for implementation dated 24.2.2020 submitted to Hon'ble NGT in O.A.No.189 of 2017 is submitted below.

Sl.No	Joint Committee recommendations for implementation by CSTP, Tiruvallur Municipality dated 24.2.2020 submitted to Hon'ble NGT in O.A.No.189 of 2017	Compliance status by CSTP, Tiruvallur Municipality on the Joint Committee recommendations dated 24.2.2020
1	Tiruvallur Municipality shall stop discharge of treated sewage in Putlur Eri, after implementation of treated sewage Pipe line conveyance project for the disposal of entire quantity of treated sewage into Cooum river on the downstream of Check dam near Putlur as per the NOC issued by PWD and the same shall be commissioned within the stipulated time November 2020.	<ul style="list-style-type: none">• CSTP was in operation.• Presently 4.5 MLD Sewage is received in the CSTP connected under UGSS of Tiruvallur Municipal area.• Presently, the CSTP has laid temporary PVC treated sewage conveyance line of inadequate capacity till it reaches Thangal (Small pond). Hence part of the treated sewage from the outlet of CSTP is conveyed through PVC pipeline and discharged into natural Water Body (Thangal) and thereafter it flows through earthen channel and finally discharged into Cooum River at Periyakuppam within the Municipal limits and the Balance quantity of treated sewage from the outlet of CSTP was diverted and discharged into Putlur Eri in

the vicinity of CSTP.

- The Commissioner, Tiruvallur Municipality vide its letter dated 09.03.2021 has reported that Tamilnadu Water Investment Company (TWIC) has submitted Detailed Project Report (DPR) for implementing the treated sewage conveyance pipeline project for the disposal of entire quantity of treated sewage into Cooum river on the downstream of check dam near Putlur as per NOC issued by PWD at a cost of Rs.9.54 Crores to the Commissioner of Municipal Administration , Chennai on 27.11.2020. Also, reported that Tiruvallur Municipality has proposed to implement the said project before September 2021 on obtaining Administrative and Financial approval from Government of Tamilnadu.
- The Report of analysis of the treated sewage sample collected from the out let of CSTP by TNPCB on 30.9.2020,30.11.2020,22.12.2020 & 18.02.2021 reveals that the parameters such as pH, TSS & BOD are meeting the treated sewage standards prescribed for disposal into water body as per the MoEF & CC Notification dated 13.10.2017. The ROA of the treated sewage samples collected from CSTP are enclosed as Annexure 1 to 4.

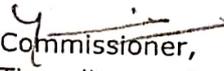
2	<p>Tiruvallur Municipality shall obtain and operate the CSTP with valid Consent to Operate (CTO) from TNPCB.</p>	<p>Tiruvallur Municipality has resubmitted the retrieved application for CTO on 02.03.2021.</p> <p>In this regard the TNPCB vide Lr.No.-DEE/TNPCB/RS/TLR 1088/W & A/2020 dated 9.3.2021, addressed to the Commissioner, Tiruvallur Municipality has reported that the said subject on issue of CTO -after CTE vide ZLCCC - ITEM NO.153 - 45 was placed before the Zonal Level Consent clearance Committee (ZLCCC) meeting held on 4.3.2021. The ZLCCC decided to defer the subject as Tiruvallur Municipality has not implemented the treated sewage conveyance pipe line project for the disposal of entire quantity of treated sewage of Common Sewage Treatment Plant (CSTP) into Cooum river on the downstream of Check dam near Putlur as per the NOC issued by PWD within the stipulated time of November 2020 as per the directions issued to the Commissioner, Tiruvallur Municipality, under Section 33A of Water (P&CP) Act 1974 as amended and under Section 31A of Air (P&CP) Act 1981 vide Board's Proceedings No.T1 /TNPCBd/LAW/LA III /NGT / 25856/W&A/ 2020 dated: 4.9.2020.</p> <p>Hence the application for CTO was returned to the Commissioner, Tiruvallur Municipality with a request to resubmit the application on implementation of treated sewage conveyance pipe line project for the disposal of entire quantity of treated sewage of Common Sewage Treatment Plant (CSTP) into Cooum river on the downstream of Check dam near Putlur as per the NOC</p>
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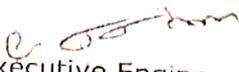
		<p>issued by PWD as stipulated in the directions issued vide Board's Proceedings No.T1 /TNPCBd/LAW/LA III /NGT / 25856/ W&A/ 2020 dated: 4.9.2020.</p>
3	<p>Tiruvallur Municipality shall operate and maintain the CSTP efficiently and continuously to achieve the treated sewage discharge standards prescribed by TNPCB at all time. Ensure no discharge of untreated/ partially treated sewage into water body under any circumstances.</p>	<ul style="list-style-type: none"> • CSTP was in operation. • The Report of analysis of the treated sewage sample collected from the out let of CSTP by TNPCB on 30.9.2020,30.11.2020,22.12.2020 & 18.02.2021 reveals that the parameters such as pH, TSS & BOD are meeting the treated sewage standards prescribed for disposal into water body as per the MoEF & CC Notification dated 13.10.2017. • There was no discharge of untreated/ partially treated sewage into water body. • Presently, the CSTP has laid temporary PVC treated sewage conveyance line of inadequate capacity till it reaches Thangal(Small pond). Hence part of the treated sewage from the outlet of CSTP is conveyed through PVC pipeline and discharged into natural Water Body (Thangal) and thereafter it flows through earthen channel and finally discharged into Cooum River at Periyakuppam within the Municipal limits and the Balance quantity of treated sewage from the outlet of CSTP was diverted and discharged into Putlur Eri in the vicinity of CSTP.

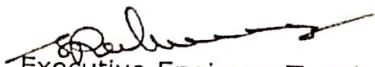
4	The PWD shall carryout regular maintenance of Putlur Eri to maintain the water quality.	The Executive Engineer,PWD, Kosasthalaiyar Basin Division,WRD, Tiruvallur has informed that regular maintenance work is being carried out in Putlur Eri
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It is submitted that the above non- compliance points shall be expedited by Tiruvallur Municipality.


District Collector,
Tiruvallur District.


Commissioner,
Tiruvallur Municipality


Executive Engineer,PWD,
Kosasthalaiyar Basin
Division,WRD,Tiruvallur


Executive Engineer,Tamilnadu Water
supply and Drainage Board ,RWS
Division,Tiruvallur


District Environmental Engineer,
TNPCB,Tiruvallur



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Ambattur.
Report of Analysis

ROA No:448-428/ 2020-2021

Dated:12.10.2020

1. Nature and No. of Sample(s) : One Number of Samples
2. Date of Collection : 30.09.2020
3. Code Number(s) and Point of Collection : G 2014 STP Outlet - Treated

Sl.No.	Parameters	DEE Code NO.	G 2014
		Lab Code No.	448
		Unit	1
1	pH		7.37
2	Total Suspended Solids	mg/l	18
3	Total Dissolved Solids	mg/l	902
4	Chlorides	mg/l	346
5	Sulphates	mg/l	170
6	Oil and Grease	mg/l	< 2
7	BOD for 3days at 27° C	mg/l	6
8	C O D	mg/l	56

[Signature]
Deputy Chief Scientific Officer
DEL, Ambattur.

[Signature]
14/10



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Ambattur.
Report of Analysis

ROA No:732/ 2020-2021

Dated:14.12.2020

1. Nature and No. of Sample(s) : One Number of Sample
2. Date of Collection : 30.11.2020
3. Code Number(s) and Point of Collection : G 2040 STP Outlet - Treated

Sl.No	Parameters	DEE Code NO.	G 2040
		Lab Code No.	732
		Unit	1
1	pH		7.08
2	Total Suspended Solids	mg/l	36
3	Total Dissolver Solids	mg/l	938
4	Chlorides	mg/l	211
5	Sulphates	mg/l	266
6	Oil and Gease	mg/l	< 2
7	BOD for 3days at 27° C	mg/l	7
8	C O D	mg/l	64

[Signature]
16/12/2020
Deputy Chief Scientific Officer
DEL, Ambattur.

[Signature]
16/12



TAMILNADU POLLUTION CONTROL BOARD
 District Environmental Laboratory, Ambattur.
 Report of Analysis

ROA No 844/ 2020-2021

Dated: 04.01.2021

1. Nature and No. of Sample(s) : One Number of Sample
 2. Date of Collection : 22.12.2020
 3. Code Number(s) and Point of Collection : G 2068 STP Outlet -Treated

Sl.No.	Parameters	DEE Code NO.	G 2068
		Lab Code No.	844
		Unit	1
1	pH		7.20
2	Total Suspended Solids	mg/l	32
3	Total Dissolver Solids	mg/l	938
4	Chlorides	mg/l	271
5	Sulphates	mg/l	252
6	Oil and Gease	mg/l	<2
7	BOD for 3days at 27° C	mg/l	18
8	C O D	mg/l	120

[Signature]
 Deputy Chief Scientific Officer
 DEL, Ambattur.



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Ambattur.
Report of Analysis

ROA No:1201/ 2020-2021

Dated:26.02.2021

1. Nature and No. of Sample(s) : One Number of Sample
2. Date of Collection : 18.02.2021
3. Code Number(s) and Point of Collection : SK -21 -204 STP Outlet - Treated

Sl.No	Parameters	DEE Code NO.	SK -21-204
		Lab Code No.	1201
		Unit	1
1	pH		6.75
2	Total Suspended Solids	mg/l	8
3	BOD ⁵ for 3days at 27° C	mg/l	2

P. Srinivasan
26/02/2021
Deputy Chief Scientific Officer
DEL, Ambattur.

[Signature]
2/3